

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 144/2025

**In the matter of-**

News Item Titled "Deep Dive into illegal Water Business" appearing in the Times of India dated 02.04.2025

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**Respondent No. 2**

Through

Filed by

  
03-09-2025

बिनोद कुमार ढोड्डियाल / Vinod Kumar Dhaundiyal  
प्रशासक / Administrator  
केन्द्रीय भूमि जल प्राधिकरण / Central Ground Water Authority  
जल संसाधन, नदी विकास एवं गंगा संरक्षण  
Deptt. of Water Resources, River Development & Ganga Rejuvenation  
जल शक्ति मंत्रालय / Ministry of Jal Shakti  
भारत सरकार / Government of India

Gigi C. George Advocate

Standing Counsel (UOI)

Ch. No. 457, Lawyers Block, DHC, New Delhi

Gigigeorge.adv42@yahoo.in,

M-9810625315

DT. 06.09.25

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
Original Application No. 144/2025**

**In the matter of-**

News Item Titled "Deep Dive into illegal Water Business" appearing in the Times of India dated 02.04.2025

**REPLY BY WAY OF AFFIDAVIT ON BEHALF OF RESPONDENT No. 2 i.e. CENTRAL GROUND WATER AUTHORITY, NEW DELHI**

**Most Respectfully Showeth:**

I, Vinod Kumar Dhaundiyal S/o. Lt. Sh. Ramesh Chandra Dhaundiyal Aged 50 Years, working as Administrator in Central Ground Water Authority having office at 18/11, Jam Nagar House, Man Singh Road, New Delhi the deponent herein do hereby solemnly affirm and state on oath as under: -

1. That I am competent to swear the present affidavit on behalf of Central Ground Water Authority, New Delhi (CGWA) and I am aware of the facts and circumstances of the case based on record.
2. That, I have perused the contents of the above captioned O.A. and I am duly authorized to depose by way of the present affidavit.
3. That I am in my aforementioned official capacity, well conversant with the facts and circumstances of the present case on the basis of the documents and records available in the department. As such, I am competent and authorized to swear this reply on behalf of Respondent No.2, i.e., CGWA, New Delhi.
4. That I have read and understood the contents of the present Affidavit and state that the contents mentioned in the Affidavit are true and correct to the best of my knowledge.

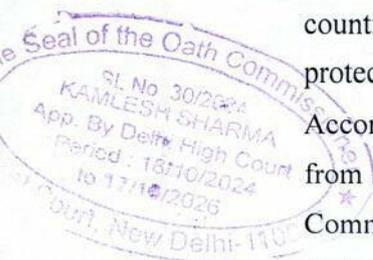
**Brief Fact-**

5. That this Hon'ble Tribunal, in exercise of its suo motu jurisdiction, registered Original Application No. 144/2025 titled *Deep Dive into Illegal Water Business*, based on a news report published in the Times of India dated 02.04.2025. The said report brought to light the unauthorized extraction of groundwater along the Yamuna riverbed adjacent to the Noida Link Road in Mayapuri Vihar, Delhi. It detailed the covert and



extensive operation of borewells being utilized for groundwater extraction, including during nighttime hours. Furthermore, the report exposed the existence of a coordinated network of water tankers systematically engaged in the unlawful siphoning of groundwater.

6. That the matter was first listed on 04.04.2025, wherein this Hon'ble Tribunal impleaded the Delhi Jal Board (Respondent No. 1), the Central Ground Water Authority (hereinafter referred to as the Answering Respondent) as Respondent No. 2, the Delhi Pollution Control Committee (Respondent No. 3), the Central Pollution Control Board (Respondent No. 4), and the Delhi Development Authority (Respondent No. 5). The Hon'ble Tribunal directed the Registry to issue notices to the aforementioned respondents, directing them to file their respective replies by way of affidavit at least one week prior to the next date of hearing. The matter was subsequently listed for hearing on 05.05.2025.
7. That the Section Officer of the NGT issued the notices to the respondents on 24.04.2025. However, the Chairman of the Central Ground Water Authority received the said notice only on 06.05.2025, i.e., after the scheduled date of hearing on 05.05.2025.
8. That this Hon'ble Tribunal, vide paragraph 3 of its order dated 05.05.2025, observed as follows: *"So far as the Respondent-CGWA is concerned, which is the main Authority having the responsibility to protect the ground water, neither CGWA is represented today nor the reply has been filed. In such circumstances, we have no option but to direct the virtual appearance of Vice Chairman of CGWA on the next date of hearing to assist the Tribunal."* In this regard, it is most respectfully submitted that the CGWA was unable to file its reply in the Original Application as directed by this Hon'ble Tribunal, owing to the fact that the notice was received only after the date of hearing.
9. That upon receipt of notice from this Hon'ble Tribunal, the Answering Respondent, being the Central Authority entrusted with the regulation of groundwater across the country, deemed it expedient and imperative to take immediate steps for the protection and preservation of groundwater resources in the concerned area. Accordingly, a Joint Committee was promptly constituted comprising representatives from the Delhi Jal Board, Central Ground Water Authority, Delhi Pollution Control Committee, Office of the District Magistrate (East), and the Delhi Development Authority. The Joint Committee has been directed to gather relevant information



pertaining to the issue and, upon identification of any violations of environmental laws, to initiate appropriate punitive, prohibitive, and remedial actions in accordance with the law. The Delhi Jal Board has been designated as the Nodal Agency for coordination and facilitation of the Committee's activities.

Furthermore, the Joint Committee was directed to submit its Action Taken Report by the first week of August. A copy of the direction letter dated 27.05.2025 is annexed hereto and marked as **Annexure-I**.

10. That despite the directions issued by the Answering Respondent under Section 5 of the Environment (Protection) Act, 1986, the Nodal Agency, namely the Delhi Jal Board (DJB), failed to submit the Action Taken Report within the stipulated time-frame. The Answering Respondent issued a Show Cause Notice to the Chief Executive Officer, DJB on 14.08.2025, seeking an explanation for the delay. A copy of the said notice is annexed hereto and marked as **Annexure-II**.
11. That in response to the Show Cause Notice issued by the Central Ground Water Authority (CGWA), the Chief Executive Officer of the Delhi Jal Board, vide letter dated 27.08.2025, submitted the Action Taken Report (ATR) of the Joint Committee and further provided an explanation regarding the delay in submission of the Compliance Report to the answering respondent. Copy of the letter is annexed hereto and marked as **Annexure-III**.
12. That the Joint Committee, in its report dated 21.08.2025, stated that two illegal bore wells were sealed by the Sub-Divisional Magistrate (Mayur Vihar) on 03.04.2025 following a field inspection conducted in coordination with the Delhi Police (Mayur Vihar Police Station). These bore wells were found to be involved in unauthorized extraction of groundwater. It was further emphasized by the Executive Engineer and Deputy Director (Horticulture) of the Delhi Development Authority (DDA) that all unauthorized structures and access points located on DDA/UP land have been demolished. Additionally, Shri Ajay Rana, Naib Tehsildar, Mayur Vihar, acting under the jurisdiction of the District Magistrate (East), sealed the remaining illegal bore wells situated on DDA/UP land. As per records furnished by the DDA, a mass demolition drive was undertaken during the periods 18.07.2024 to 22.07.2024 and 22.04.2025 to 25.04.2025, resulting in the demolition of a total of 50 illegal bore



04

wells/tube wells. This action has been duly confirmed by all members of the Joint Committee.

Furthermore, during the field inspection conducted by the Joint Committee on 21.08.2025 along the Noida Link Road near the PWD office towards Akshardham, no illegal bore wells or related activities were observed by the Committee members. However, certain areas falling under the jurisdiction of the District Magistrate (East) could not be inspected due to inundation caused by flooding of the Yamuna River.

13. That in view of the above submissions, it is most respectfully prayed that the present reply affidavit may kindly be taken on record and considered, and that this Hon'ble Tribunal may be pleased to pass such order(s) or direction(s) as may be deemed fit, and proper in the facts and circumstances of the present case.



Verification  
06 SEP 2025

I, Vinod Kumar Dhaundiya, do hereby verify at New Delhi on 03.09.2025 the contents of the above paragraphs which are true to my own knowledge and/or are in the nature of legal submissions which I believe to be true and no material has been suppressed herewith

*Vinod Kumar Dhaundiya*  
DEPONENT 03.09.2025  
बिनोद कुमार दोडियाल / Vinod Kumar Dhaundiya  
प्रशासक / Administrator  
केन्द्रीय मृमि जल प्राधिकरण / Central Ground Water Authority  
जल संसाधन, नदी विकास एवं गंगा संरक्षण  
Deptt of Water Resources, River Development & Ganga Rejuvenation  
जल शक्ति मंत्रालय / Ministry of Jal Shakti  
भारत सरकार / Government of India

Identify the Execut...  
as signed/Put T...

CERTIFIED THAT THE DEPONENT  
Shri/Smt./K...  
S/o, W/o, R/o...  
Identified by...  
Has seen...  
Delhi...  
that the con...  
have been read...  
true and and correct...  
Oath Commissioner, Del  
Kamlesh Sharma  
New Delhi  
06 SEP 2025

*Vinod Kumar Dhaundiya*  
DEPONENT 03.09.2025  
बिनोद कुमार दोडियाल / Vinod Kumar Dhaundiya  
प्रशासक / Administrator  
केन्द्रीय मृमि जल प्राधिकरण / Central Ground Water Authority  
जल संसाधन, नदी विकास एवं गंगा संरक्षण  
Deptt of Water Resources, River Development & Ganga Rejuvenation  
जल शक्ति मंत्रालय / Ministry of Jal Shakti  
भारत सरकार / Government of India

भारतसरकार  
जलशक्तिमंत्रालय  
जलसंसाधन, नदीविकास और गंगा संरक्षण विभाग  
केंद्रीय भूजल प्राधिकरण  
CSMRS कैंपस, ओ.सोफ.पाल्मे मार्ग, से. 3-हौज  
खास, आर.के. पुरम, नई दिल्ली-110016  
ई-मेल: cgwa@nic.in



Government of India  
Ministry of Jal Shakti  
Department of Water Resources, RD &  
GR  
Central Ground Water Authority  
CSMRS Campus Olaf Palme Road, Sec.-  
3, Hauz Khas, R.K. Puram,  
New Delhi - 110016  
E-mail: cgwa@nic.in

No. NGT/PB/088/OA.144/2025 -188

Dated:-

27 MAY 2025

**Direction under Section 5 of Environment (Protection) Act, 1986 to constitute a Joint Committee in Original Application No. 144/2025/ titled as News Item Titled "Deep Dive into illegal Water Business" appearing in the Times of India dated 02.04.2025 in Hon'ble National Green Tribunal, Principal Bench, New Delhi.**

Whereas the Central Government has constituted the Central Ground Water Authority hereinafter referred to as 'Authority' under Section 3 (3) of the Environment (Protection) Act, 1986 to regulate and control development and management of ground water resources in the country.

And whereas Hon'ble NGT(PB), New Delhi suo-motu registered the Original Application No. 144/2025 on the basis of the news item titled "Deep Dive into Illegal Water Business" appearing in the Times of India dated 02.04.2025.

And whereas, issue related to the illegal extraction of groundwater along the Yamuna riverbed abutting Noida link road at Mayur Vihar in Delhi has been raised. As per the article, a clandestine and large-scale operation of illegal borewell-based water extraction during nighttime is going on, involving an organized network of tankers siphoning off groundwater. The article reveals that heavy machinery like JCBs and earthmovers are used to dig these borewells, and the extracted water is sold to unauthorized buyers.

And whereas Hon'ble Tribunal impleaded DJB, CGWA, DPCC, CPCB, DM (East) & DDA respondents 1 to 6 in the matter.

And whereas the Authority considers it expedient and necessary to protect and preserve the ground water resource of the abovesaid area.

Hence the Authority constitutes a Joint Committee comprising representative of DJB, CGWA/CGWB, DPCC, CPCB, DM (East) & DDA to investigate the issues raised in the Original Application.

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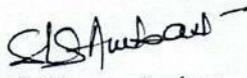
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-2-

Now therefore the Authority, in exercise of the powers under section 5 of the Environment (Protection) Act, 1986 hereby issues the following directions to the Joint Committee:

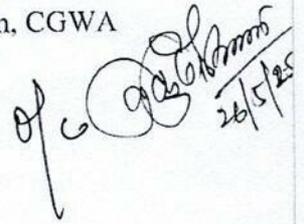
1. Delhi Jal Board shall be the Nodal Agency of joint committee.
2. Aforesaid Committee shall collect relevant information and if, it finds that there is any violation of environmental laws, shall take appropriate, punitive, prohibitive and remediation action in accordance with the law.
3. Committee shall submit Compliance Report to CGWA by 1<sup>st</sup> week of August, 2025.

Therefore, it is directed to depute representative on the behalf of your department, for Joint Committee and communicate to the Nodal Agency.

  
Dr. Sunil Kumar Ambast  
Chairman, CGWA

To :

1. The Chief Executive Officer (CEO)  
Delhi Jal Board (DJB),  
Varunalaya Phase-II, Jhandewalan, Karol Bagh,  
New Delhi-110005
2. The Regional Director,  
CGWB, State Unit Office, R.K. Puram, New Delhi
3. Member Secretary,  
Delhi Pollution Control Committee (DPCC),  
6th Floor, C Wing, Delhi Secretariat, I.P. Estate, Delhi-110002
4. Member Secretary,  
Central Pollution Control Board,  
Parivesh Bhawan, East Arjun Nagar,  
Delhi-110032
5. The District Magistrate (East Delhi)  
Office of District Magistrate (East),  
L.M. Bund, Shastri Nagar, Delhi - 110031
6. The Vice Chairman,  
Delhi Development Authority,  
Vikas Sadan, INA, New Delhi - 110023

  
26/5/25

7

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Direction under Section 5 of Environment (Protection) Act, 1986 to constitute a Joint Committee in Original Application No. 144/2025/ titled as News Item Titled "Deep Dive into illegal Water Business" appearing in the Times of India dated 02.04.2025 ...



Me

CGWA Legalcell &lt;cgwa-legalcell@gov.in&gt; • Q



Wed, 28 May 2025 11:16:04 AM +0530 • SENT



To "ceodelhi.djb" <ceodelhi.djb@nic.in>, "Syed Khaja Mohiddin" <oicnd-cgwb@nic.in>, "msdpcc" <msdpcc@nic.in>, "mscbcpcc" <mscb.cpcb@nic.in>, "dceast" <dceast@nic.in>, "vcdda" <vcdda@dda.org.in>



Cc "Sunil Kumar Ambast" <chmn-cgwb@nic.in>, "Pratul Saxena" <mcgwa-cgwb@gov.in>, "Bhushan Ramkrishna Lamsoge" <rdcgwa-cgwb@nic.in>, "VIKAS RANJAN" <vikasranjan-cgwb@gov.in>, "VINOD KUMAR DHAUNDIYAL" <vk.dhaundiyaal-cgwb@gov.in>

Tags



महोदया /महोदय,

Please find attached herewith CGWA letter dated 27.05.2025 for compliance.

सन्नेह/Regards

**O/o सदस्य सचिव Member Secretary,**

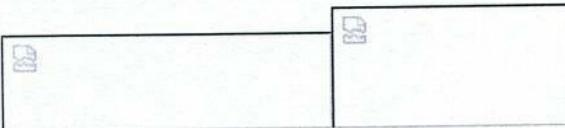
केंद्रीय भूजल प्राधिकरण(लीगल सेल)/ Central Ground Water Authority (Legal Cell)

जल शक्ति मंत्रालय, भारत सरकार /Ministry of Jal Shakti, Govt. of India

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली-110011/

18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Ph- (011) 23383824; Fax- (011) 23382051;

e-mail: [cgwa@nic.in](mailto:cgwa@nic.in); [cgwa-legalcell@gov.in](mailto:cgwa-legalcell@gov.in)

1 Attachment(s) • Download as Zip

भारत सरकार  
जल शक्ति मंत्रालय  
जल संसाधन, नदी विकास  
और गंगा संरक्षण विभाग  
केंद्रीय भूमि जल प्राधिकरण



Government of India  
Ministry of Jal Shakti  
Department of Water Resources,  
River Development & Ganga Rejuvenation  
Central Ground Water Authority

No. NGT (PB)/088/OA.144/2025-

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Dated /08/2025

14 AUG 2025

### SHOW CAUSE NOTICE

**WHEREAS**, pursuant to the directions of the Hon'ble Supreme Court of India, vide its order dated 10th December 1996 in Civil Writ Petition No. 4677 of 1985 (MC Mehta vs. Union of India), the Central Government constituted the **Central Ground Water Authority** (hereinafter referred to as "the Authority") under Section 3(3) of the Environment (Protection) Act, 1986, through Notification No. S.O. 38(E) dated 14th January 1997, for the regulation and control of ground water management and development in the country.

**AND WHEREAS**, the Authority has been vested with powers under Section 5 of the said Act to issue directions and take necessary measures, which are binding upon the concerned authorities, officers, and individuals.

**AND WHEREAS**, the Hon'ble National Green Tribunal, Principal Bench, New Delhi, in exercise of its suo-motu jurisdiction, registered an Original Application No. 144/2025 on the basis of news item titled "*Deep Dive into Illegal Water Business*", appearing in Times of India dated 02.04.2025.

**AND WHEREAS**, in the said article, issue related to the illegal extraction of groundwater along the Yamuna riverbed abutting Noida link road at Mayur Vihar in Delhi has been raised. As per the article, a clandestine and large-scale operation of illegal borewell-based water extraction during nighttime is going on, involving an organized network of tankers, siphoning off groundwater. The article reveals that heavy machinery like JCBs and earthmovers are used to dig these borewells, and the extracted water is sold to unauthorized buyers.

**AND WHEREAS**, the Authority considering it expedient and necessary to protect and preserve the ground water resource of the above said area, constituted a Joint Committee comprising representative of DJB, CGWA/CGWB, DPCC, CPCB, DM (East) & DDA to investigate the issues raised in the Original Application.

**AND WHEREAS**, the Joint Committee was instructed to gather all pertinent information and, upon identifying any breach of environmental laws, to initiate appropriate punitive, prohibitory, and remedial measures in accordance with the law.

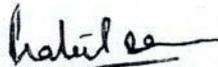
**AND WHEREAS**, the Delhi Jal Board was nominated as a Nodal Agency of the Joint Committee and was directed to submit Compliance Report to the Authority by 1<sup>st</sup> week of August, 2025.

**AND WHEREAS**, despite the above directions, the Nodal Agency of the Joint Committee i.e. Delhi Jal Board has failed to comply and furnish the compliance report to the Authority within stipulated time.

Contd. Page-2

**NOW, THEREFORE**, in view of the above non-compliance and under the provisions of Sections 15 to 21 of the Environment (Protection) Act, 1986, the Chief Executive Officer, Delhi Jal Board is hereby directed to **show cause** as to why penalty should not be imposed upon the Chief Executive Officer, Delhi Jal Board for not complying to the directions issued by this Authority under Section 5 of the said Act.

You are hereby granted an opportunity to submit your response within **15 days from the receipt of this notice**. Failure to do so shall result in initiation of appropriate action against you, as per the extent provisions of the Environment (Protection) Act, 1986.

  
Member Secretary  
CGWA

To

✓  
The Chief Executive Officer,  
Delhi Jal Board,  
Varunalaya Phase-II,  
Jhandewalan, Karol Bagh,  
New Delhi - 110005

Copy for information to :

1. The Chief Secretary,  
Government of National Capital Territory of Delhi,  
3rd level, Delhi Secretariat,  
I.P. Estate, New Delhi-110002

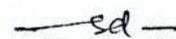
2. The Regional Director,  
CGWB, State Unit Office,  
R.K. Puram, New Delhi

3. Member Secretary,  
Delhi Pollution Control Committee (DPCC),  
6th Floor, C Wing, Delhi Secretariat,  
I.P. Estate, Delhi-110002

4. Member Secretary,  
Central Pollution Control Board,  
Parivesh Bhawan, East Arjun Nagar,  
Delhi-110032

5. The District Magistrate (East Delhi)  
Office of District Magistrate (East),  
L.M. Bund, Shastri Nagar, Delhi - 110031

6. The Vice Chairman,  
Delhi Development Authority,  
Vikas Sadan, INA, New Delhi - 110023

  
Member Secretary  
CGWA

C.S.M.R.S. Campus, Olof Palme Marg, Sector-3, Hauz Khas, New Delhi-110016  
Ph- (011) 20863525; e-mail: cgwa@nic.in

10



Workplace



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**Show Cause Notice for non-compliance of directions issued under Section 5 of Environment (Protection) Act, 1986 in OA No. 144/2025 - regarding**

Me

CGWA Legalcell &lt;cgwa-legalcell@gov.in&gt; • Q



📎 Thu, 14 Aug 2025 2:19:28 PM +0530 • SENT



To "ceodelhi.djb" &lt;ceodelhi.djb@nic.in&gt;

Cc "csdelhi" &lt;csdelhi@nic.in&gt;, "msdpcc" &lt;msdpcc@nic.in&gt;, "mscbcpb" &lt;mscb.cpcb@nic.in&gt;, "dceast" &lt;dceast@nic.in&gt;, "vcdda" &lt;vcdda@dda.org.in&gt;, "Pratul Saxena" &lt;mcgwa-cgwb@gov.in&gt;, "Bhushan Ramkrishna Lamsoge" &lt;rdcgwa-cgwb@nic.in&gt;, "Syed Khaja Mohiddin" &lt;oicnd-cgwb@nic.in&gt;, "VIKAS RANJAN" &lt;vikasranjan-cgwb@gov.in&gt;, "VINOD KUMAR DHAUNDIYAL" &lt;vk.dhaundiyaal-cgwb@gov.in&gt;



Tags



Email translation: Hindi ▾ → English ▾ Translate



महोदया /महोदय,

Please find attached herewith CGWA letter dated 14.08.2025 on the subject for necessary action.

सस्नेह/Regards

**O/o सदस्य सचिव Member Secretary,**केंद्रीय भूजल प्राधिकरण(लीगल सेल)/ Central Ground Water Authority (**Legal Cell**)

जल शक्ति मंत्रालय, भारत सरकार /Ministry of Jal Shakti, Govt. of India

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली-110011/

18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Ph- (011) 23383824; Fax- (011) 23382051;

e-mail: [cgwa@nic.in](mailto:cgwa@nic.in); [cgwa-legalcell@gov.in](mailto:cgwa-legalcell@gov.in)

1 Attachment(s) • Download as Zip

	<p style="text-align: center;"><b>DELHI JAL BOARD: GOVT. OF NCT OF DELHI</b>  <b>OFFICE OF THE CHIEF EXECUTIVE OFFICER</b>  <b>VARUNALAYA PHASE-II, KAROL BAGH: NEW DELHI-110005</b>  <b>Tel.: 011-23511658, 23544795, E-mail: ceodelhi.djb@nic.in</b></p>	
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No. *DJB/CEO/2025/D-717*DATED: *26-08-2025*

To

Member Secretary,  
 Central Ground Water Authority (Legal Cell)  
 Ministry of Jal Shakti, Govt. of India  
 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

**Subject: Reply to Show Cause Notice No. NGT(PB)/088/OA.144/2025-324 Dated 14.08.2025 Regarding Joint Inspection for Original Application No. 144/2025 Titled "Deep Dive into Illegal Business" Published in The Times of India on 02.04.2025.**

With reference to the above-mentioned Show Cause Notice issued by the Central Ground Water Authority (CGWA), we respectfully submit the following in compliance with the directions of the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi, regarding Original Application No. 144/2025.

As per the CGWA's directive vide letter dated 27.05.2025, a Joint Committee was constituted, comprising representatives from the Delhi Jal Board (DJB), CGWA/Central Ground Water Board (CGWB), Delhi Pollution Control Committee (DPCC), Central Pollution Control Board (CPCB), District Magistrate (East), and Delhi Development Authority (DDA). The DJB was designated as the Nodal Agency for the Committee, tasked with the following responsibilities for conducting a joint investigation into the issues raised in Original Application No. 144/2025. Collecting relevant information and taking appropriate punitive, prohibitive, and remedial actions in case of violations of environmental laws and submitting a Compliance Report to the CGWA by the first week of August 2025.

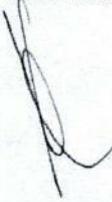
We wish to inform you that the Joint Committee diligently conducted a site inspection on 21.08.2025 and compiled its findings. The Compliance Report was submitted to the CGWA via email to cgwa@nic.in on 21.08.2025 at 6:11 PM. (Copy of the report is enclosed herewith as Annexure-A, for reference)

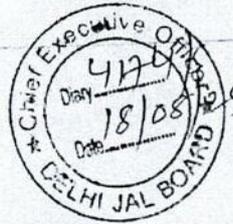
We acknowledge that the submission of the Compliance Report was delayed beyond the stipulated timeline of the first week of August 2025. This delay was due to unavoidable circumstances, specifically the delayed receipt of nominations for the Joint Committee from the DDA and DPCC, which hindered timely coordination and convening of the Committee (Copy of nomination by DPCC is enclosed herewith as Annexure-B, for reference). Despite these challenges, the DJB, as the Nodal Agency, made every effort to expedite the process and ensure compliance with the CGWA's directives.

In light of the above, we respectfully submit that there has been no intentional lapse or negligence on the part of the DJB. The delay was caused by factors beyond our control, and the Compliance Report has now been duly submitted. We humbly request the withdrawal of the Show Cause Notice, as the DJB has fulfilled its obligations as directed by the CGWA and the Hon'ble NGT.

We remain committed to complying with all environmental regulations and supporting the CGWA's efforts to ensure sustainable groundwater management. Should any further information or clarification be required, we are available to provide the same at the earliest.

Thanking you,

  
**Kaushal Raj Sharma**  
**(CEO, DJB)**



CE (East)  
Diary No. 6939  
Date 22/08/2025

By Speed Post/By E-mail

	<b>DELHI POLLUTION CONTROL COMMITTEE</b> DEPARTMENT OF ENVIRONMENTAL, (GOVT. OF NCT OF DELHI) 3rd FLOOR, BLOCK-1, DMRC IT PARK, SHASTRI PARK DELHI-110053 visit us at : <a href="http://dpcc.delhigovt.nic.in">http://dpcc.delhigovt.nic.in</a>	
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File No: DPCC/(10)/(10)/(21)/Leg-25 / 1829-35 Date: 04/08/2025

To,  
 Y  
 18/8  
 The Chairman,  
 Central Ground Water Authority,  
 CSMRS Campus, Olaf Palme Road,  
 Sector-3, Hauz Khas, R.K. Puram,  
 New Delhi-110016

CE (East)  
Diary No. 6939  
Date 22/08/2025



Subject: Direction under Section 5 of Environment (Protection) Act, 1986 to constitute a Joint Committee in Original Application No. 144/2025 titled as News Item Titled "Deep Dive into illegal Water Business" appearing in the Times of India dated 04.08.2025 in Hon'ble National Green Tribunal, Principal Bench, New Delhi

for  
 Sir,

This refers to your letter no. NGT/PB/088/O.A.144/2025-188 dated 27.05.2025 vide which a joint committee comprising representative of DJB, CGWA/CGWB, DPCC, CPCB, DM (East) & DDA to investigate the issues raised in the Original Application 144/2025 has been constituted.

In this context, Sh. Ajay Singh Meena, AEE, DPCC (M- 8285439842) is hereby nominated as representative from DPCC for the said joint committee.

This issues with the approval of the Competent Authority in DPCC.

For verification & uplde  
 CE (East)  
 JF  
 SECAM

Yours sincerely  
 M.S. Rawat  
 SEE, CMC-1

Office of CE (Ground Water)  
 Diary No. 623  
 Date 19/8/25

- Copy to:
- The Chief Executive Officer (CEO) Delhi Jal Board, GNCTD, Varunalaya Phase-II, Jhandewalan, Karol Bagh, New Delhi-110005
  - The Vice Chairman, Delhi Development Authority, Vikas Sadan, INA, Delhi-110023.
  - The Member Secretary CPCB, Parivesh Bhawan, East Arjun Nagar, Delhi-110032.
  - SDM, Mayur Vihar, Block-A O/o District Magistrate (East), LM Bund, Shastri Nagar, Delhi-31.
  - Master file CMC-1
  - Sh. Ajay Singh Meena AEE, DPCC

M

Gmail - Joint visit carried out on 21.08.2025 at 11:30 AM regarding original application No 144/2025 titled as News item titled "

Gmail

CE EAST &lt;ceeast.djb@gmail.com&gt;

Joint visit carried out on 21.08.2025 at 11:30 AM regarding original application No 144/2025 titled as News item titled " Deep Dive into illegal business" appearing in the Times of India dated 02.04.2025 in Hon'ble National Green Tribunal Principal bench, New Delhi.

1 message

CE EAST &lt;ceeast.djb@gmail.com&gt;

Thu, Aug 21, 2025 at 6:11 PM

To: cgwa@nic.in, Member Water Supply &lt;memberwsdjb@gmail.com&gt;

Cc: vcdda@dda.org, msbc.cpcb@nic.in, dceast@nic.in, rdcgwn-cgwb@nic.in

In compliance of direction issued vide letter no NGT/PB/088/OA.144/2025-188 dated 27.05.2025 of Chairman CGWA, In the matter of above subject, The joint site inspection report duly signed by the committee members is being attached for kind consideration.



Thanks & Regards

CE(East)

Delhi Jal Board Headquarters.



Joint inspection Report.pdf

576K

Subject: minutes of Joint visit carried out on 21.08.2025 at 11:30 AM regarding original application No 144/2025 titled as News item titled "Deep Dive into illegal business" appearing in the Times of India dated 02.04.2025 in Hon'ble National Green Tribunal Principal bench, New Delhi.

A joint inspection is carried out on dated 21.08.2025 by the joint committee comprising the following members of concerned dept. as below:-

1. Sh. Deepak Executive Engineer, DJB
2. Sh. Ajay Singh Meena AEE, DPCC
3. Sh. Avinash Chandra AHG, CGWA
4. Sh. Gautam Sondhi Scientist B, WQM-I Division CPCB
5. Sh. Ajay Rana Naib Tehsildar, Mayur Vihar
6. Sh. Amit Singh DD Hort. Division IX DDA & Sh. Durga Prasad Chaini EE HCD-IX/DDA

To investigate the matter regarding Deep Dive into illegal business by illegally extraction of ground water in DDA/UP land and de-notified land along the Yamuna riverbed abutting Noida link road at Mayur Vihar in Delhi. After publishing in Times of India on dated 02.04.2025. SDM(Mayur vihar) sealed 2 no's of illegal bore wells on dated 03.04.2025 after field inspection along with Delhi Police (Mayur Vihar P.S), from which illegal extraction of ground water was being carried out. It is emphasized by the Executive Engineer & Dy. Dir (Hort.) of DDA that all the structures/approach in DDA/UP land have been demolished & the officer of DM (East) Mr. Ajay Rana, Naib Tehsildar, Mayur Vihar sealed the existing illegal bore wells in DDA/UP land under Jurisdiction of DM(East) and as per records provided by DDA mass demolishing drive was carried out from 18.7.2024 to 22.07.2024 and 22.04.2025 to 25.04.2025 (Total 50 no's of illegal bore wells/tube wells were demolished). This has been confirmed by all the members of the committee. During today field inspection along Noida link road near PWD office towards Akshardham no any illegal bore well/ activity found by the members, however some part under DM (East) couldn't be inspected by the members as land is inundated due to flood in river Yamuna.

Sh. Ajay Singh Meena  
AEE, DPCC

Sh. Avinash Chandra  
AHG, CGWA

Sh. Gautam Sondhi  
Scientist B, CPCB

Sh. Ajay Rana  
Naib Tehsildar,  
Mayur Vihar

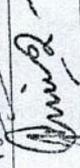
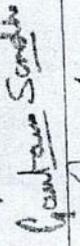
Sh. Amit Singh  
DD Hort.  
Division IX DDA

Sh. Durga Prasad Chaini  
EE HCD-IX  
DDA

Sh. Deepak  
Executive Engg.  
DJB

### Attendance Sheet

Subject: Joint visit carried out on 21.08.2025 at 11:30 AM regarding original application No 144/2025 titled as News item titled "Deep Dive into illegal business" appearing in the Times of India dated 02.04.2025 in Hon'ble National Green Tribunal Principal bench, New Delhi.

S. No	Name	Department	Designation	Mobile no.	Signature
1.	AJAY RANA	DM(Envt)	Naib Tehsildar	8287827690	
2.	Avinash Chandra	CGWA-Delhi	Scientific officer	8007393331	
3.	DURWA BRASAP CH	DDA	EE/HCD-a	88001216	
4.	Mukesh Bhakharz	DDA	AE/HCD-9	7742684161	
5.	Amit Singh	DDA	P.D./HD-9	9873930017	
6.	Deepak	DDB	Ex. Engineer	7042216744	
7.	Gautam Sondhi	CPCB	Scientist-B	9210646072	
8.	Ajay Singh meera	DPCS	AE	8285439842	
9.	Dipak Kumar	DDO	AE	9650109474	